

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 161/2010

Coram

1. Dr. Pramod Deo, Chairperson
2. Shri S.Jayaraman, Member
3. Shri V.S.Verma, Member
4. Shri M.Deena Dayalan, Member

DATE OF HEARING 10.8.2010

DATE OF ORDER: 19.7.2011

In the matter of

Application for grant of inter-State trading licence to PTL Enterprises Ltd.,
Kochi.

And in the matter of

PTL Enterprises Ltd.,Kochi

Applicant

Following were present:

- 1 Shri Y.P.Chawla, PTL
- 2 Shri Rahual Gupta, PTL
- 3 Shri Vinay Kumar, PTL
- 4 Shri Pradeep Khare, PTL

ORDER

The applicant, PTL Enterprises Ltd., a company registered under the Companies Act, 1956 (1 of 1956) has made the present application under sub-section (1) of Section 15 of the Electricity Act, 2003 (36 of 2003) (the Act) for grant of Category 'III' licence for inter-State trading in electricity in whole of India.



2. The applicant in its letter dated 8.7.2011 has sought the permission of the Commission to withdraw the present petition and file fresh application in this regard.

3. The prayer of the applicant is accepted. Accordingly, petition No. 161/2010 is disposed of as withdrawn.

Sd/-
(M.DEENA DAYALAN)
MEMBER

sd/-
(V.S.VERMA)
MEMBER

sd/-
(S.JAYARAMAN)
MEMBER

sd/-
(Dr. PRAMOD DEO)
CHAIRPERSON

